

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 13 OF 2017
AND
APPEAL NO. 219 OF 2017

Dated : 7th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

APPEAL NO. 13 OF 2017

Indian Wind Power Association (IWPA) Appellant(s)
Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Gupta
Mr. Adishree Chakraborty

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mrs. Nishtha Kumar
Mr. Samarth Kashyap for R-1

Mr. G. Umapathy
Mr. Sanjeev Khare (Rep.) for R-2

Mr. Parinay Deep Shah
Ms. Ritika Singhal for R-3

APPEAL NO. 219 OF 2017

M/s Green Energy Association Appellant(s)
Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mrs. Nishtha Kumar
Mr. Samarth Kashyap for R-1

Mr. Nitin Gaur
Mr. R.K. Thukral for R-2

ORDER

Learned counsel for respondent No.2 in Appeal No. 219 of 2017 is permitted to take necessary steps to file additional documents on or before 17.01.2019 with advance copy to the other side.

List these matters for hearing on **01.02.2019.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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